

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1760
ANSWERED ON:22.07.2014
SRILANKAN REFUGEES
Jayadevan Shri C. N.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of the difficulties being faced by the Sri Lankan refugees in Tamil Nadu in getting birth certificates for their children born in Tamil Nadu and parallel registration with the Sri Lankan Deputy High Commission in Chennai for Sri Lankan Citizenship;
- (b) if so, the details thereof; and
- (c) the remedial measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJUJU)

(a) to (c): As per the information given by the Registrar General & Census Commissioner, India (RG&CCI), the registration of births and deaths in India is carried out under provisions of the Registration of Birth and Death (RBD) Act, 1969. Chief Registrar of Births & Deaths in each States/UTs is the implementing authority and the registration of births and deaths are done by the local registrars appointed by the State Government. Implementation of the RBD Act, 1969 is the responsibility of the State Government.

As per the information given by the State Government of Tamil Nadu, for each birth occurred in the refugee camp in the State, first the refugees get their birth certificate from the concerned local authority and then they have to apply for Sri Lankan Birth certificates at Sri Lankan Deputy High Commission, Chennai along with evidence of parents' marriage certificate and their Sri Lankan birth/citizenship certificate.

For this process, one of the parents should visit the Sri Lankan Deputy High Commission office, Chennai in person.

To avoid difficulties for the refugees travelling all the way to Chennai for this purpose, the State Government and Sri Lankan Deputy High Commission, Chennai jointly organize camps in the Collectorate of each district and distribute Sri Lankan birth certificates based on their eligibility. So far Madurai, Salem, Ramanathapuram, Cuddalore, Virudhunagar districts have been covered by the mobile consular services of the Sri Lankan Deputy High Commission, Chennai and distributed about 1,000 birth certificates.